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Bombay Motor Vehicles (Taxation Of Passengers) (Gujarat Second Amendment) Act, 1965

37 of 1965

[31 December 1965]

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An Act further to amend the Bombay Motor Vehicles (Taxation of Passengers) Act, 1958 for the purpose of increasing the rate of tax on passengers carried by stage carriages. It is hereby enacted in the Sixteenth Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Bombay Motor Vehicles (Taxation of Passengers) (Gujarat Second Amendment) Act, 1965.
- (2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. Amendment Of Section 3 Of Bom. Lxvii Of 1958 :-

In section 3 of the Bombay Motor Vehicles (Taxation of Passengers) Act, 1958 (Bom. LXVI of 1968), in sub-section (1) for the words "seventeen and half per cent" the words "twenty per cent" shall be substituted.